

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT AND GANGA REJUVENATION  
**LOK SABHA**  
**STARRED QUESTION NO †\*143**  
ANSWERED ON 30.07.2015

**ASSISTANCE UNDER AIBP**

\*143. SHRI KAMAL NATH

SHRI ANURAG SINGH THAKUR

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the criteria laid down for grant of financial assistance including terms of funding and the mode of disbursement for projects under the Accelerated Irrigation Benefits Programme (AIBP);
- (b) the current status of ongoing irrigation projects as well as projects taken up under AIBP along with the funds allocated/released/utilised during the last three years, State/UT-wise;
- (c) whether the Government is satisfied with the pace of progress projects/works under AIBP, if so, the details thereof along with the reasons there for and the steps taken to expedite them;
- (d) the mechanism put in place for physical and financial monitoring of the projects under AIBP; and
- (e) whether the Government has received requests from States for financial assistance under AIBP during the said period and also review AIBP norms for grant of assistance to Desert Development Programme (DDP) areas at par with Drought Prone Areas Programme (DPAP) there under, if so, the details thereof and the follow-up action taken by the Government thereon?

**ANSWER**

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(SUSHRI UMA BHARTI)

(a) to (e) A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. \*143. TO BE ANSWERED ON 30.07.2015 IN LOK SABHA REGARDING “ASSISTANCE UNDER AIBP” ASKED BY SHRI KAMAL NATH & SHRI ANURAG SINGH THAKUR HON’BLE M.P’s, LOK SABHA:**

(a) The criteria for grant of central assistance including terms of funding and the mode of disbursement for projects under the Accelerated Irrigation Benefits Programme (AIBP) are given at **Annexure-I**.

(b) The status of on-going projects under AIBP are at **Annexure-II**. State-wise funds released is at **Annexure-III**.

(c) The progress of the scheme has suffered due to late approval of the scheme for 12<sup>th</sup> plan i.e. September, 2013. Till that time States were not clear about the contours of the scheme. After circulation of the guidelines in December, 2013 only few proposals were received from States and majority of the funds were released in March only and these states could apply for next installment in October or November in the subsequent years after taking time for utilizing the central assistance. This cycle of delaying proposal and release result in slow expenditure in the beginning of new financial year. This year above bottlenecks were resolved and majority of funds has been released. Ministry is continuously perusing for funds from Ministry of Finance and Niti Aayog and response from the both of the departments is positive. Due to initiatives taken by Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR, RD & GR) the expenditure picked up in second quarter of current year under AIBP is approximately 50% against 18.29% in second quarter of previous year. Initiatives taken by MoWR, RD & GR to expedite this is also at **Annexure-I**.

(d) & (e) Central Water Commission (CWC) carries out periodical monitoring of physical and financial progress through its field organizations and further through review meetings taken by Secretary(WR, RD & GR). Space technology is also being put to use for authenticating the progress in selected projects.

In response to the request of the States for grant of financial assistance to DDP areas at par with DPAP areas, the necessary modifications have already been made in the guidelines for inclusion of new projects of Desert Development Programme (DDP) areas at par with Drought Prone Area Programme (DPAP) areas.

**Annexure-I as mentioned in the part (a) of the Lok Sabha Starred Qu. No. 143 due for reply on 30.07.2015**

**Eligibility Criteria for inclusion of Irrigation Projects for central assistance under the AIBP Programme is as follows:**

**For Major/Medium projects;**

- 1) The project must have investment clearance of Planning commission,
- 2) Project is in 'advance stage of construction' and could be completed in next 4 financial years and
- 3) Project or component of the project proposed for AIBP is not receiving any other form of financial assistance
- 4) An ongoing major/ medium project can be included in AIBP on completion of an ongoing project under AIBP on one to one basis
- 5) The following category of projects could be included in AIBP in relaxation of one to one criteria stated above :
  - i. Projects benefiting Drought Prone Area(DPA)/Desert Prone Area(DDP)/ Tribal areas.
  - ii. Projects in states having irrigation development below National Average
  - iii. Projects in the districts identified under PM package for agrarian distressed districts in the states of Andhra Pradesh, Maharashtra, Karnataka and Kerala.

**Terms of Funding**

The project should have all statutory clearances and investment clearance valid for the year of funding. The Central Assistance (CA) is in the form of central grant and Major & Medium Irrigation(MMI) Irrigation projects are eligible for;

- i. Central Assistance (CA) @ of 25% of project cost(work component) for ongoing and new MMI projects in case of Non-special category States .
- ii. Central Assistance (CA) @ of 90% of project cost (Work component) for ongoing and new MMI projects in case of Special Category States
- iii. Central Assistance(CA) @ of 75% of the project cost (work component) for eligible-Ongoing and New - Major & Medium Irrigation(MMI) projects benefitting Special area of Non-special Category States.
- iv. Central Assistance(CA) @ of 25% of project cost(work component ) for the Ongoing - Major & Medium Irrigation(MMI) projects already under AIBP and benefitting Desert Development Programme(DDP)/Desert .
- v. Central Assistance(CA) @ of 90% of the project cost (work component) for eligible-Ongoing Surface Minor Irrigation(SMI) projects benefitting Drought Prone Areas(DPAP),Desert Prone Area(DDP), Tribal areas(TA) &Flood Prone Area(FPA) of Non-special Category States.
- vi. Central Assistance(CA) @ of 90% of the project cost (work component) for eligible-Ongoing and New Surface Minor Irrigation(SMI) projects special Category States.

## **Initiative taken by the Ministry to expedite the progress of the projects;**

During a financial year, the sanctioned grant is released in two instalments.

- a. For projects receiving 25% CA: - 90% (as I<sup>st</sup> Install) after release of at least of 50% of State Share. And balance 10% (II<sup>nd</sup> Install) after obtaining the UC of minimum of 50% of CA released earlier and
- b. For projects receiving higher than 50 % CA: - 50% (I<sup>st</sup> Install) after the State Releases its full Share and 50% (II<sup>nd</sup> Install) same as above.

### **c. Freezing of Cost at the time of Inclusion**

- i) In respect of ongoing projects, the balance cost of the project approved for inclusion under AIBP in 12th Plan as well as corresponding Central share will be frozen as on 1.4.2012. In respect of new projects, the cost shall be frozen as on the date of inclusion.
- ii) The Central share based on frozen cost would be available to the State Government provided all other terms and conditions of the MOU and scheme guidelines of XII Plan have been fulfilled by the State.

### **d. Cost Escalation by Maximum 20%**

- i) In respect of projects which are delayed and not going as per schedule, escalation of cost by maximum 20% on the original frozen cost will be allowed, provided an adequate justification is made available.

### **e. Cost Escalation by Maximum 20%**

- i) On the issue of Parri-Passu implementation, it is only logical that CAD&WM can be achieved only with some gestation period. Therefore, we may link subsequent releases under AIBP to CAD attributable to earlier tranches – we may release the 3rd tranche, if CAD is demonstrated w.r.t. the first tranche and so forth.

In addition, utilization of IP created would be mandated within two years from date of completion of AIBP works. The limit of two years may be suitably enhanced on the recommendations of CWC for very large projects such as Sardar Sarovar Project involving a command area of 2lakh ha. or more as the case of National Projects.

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**CENTRAL ASSISTANCE RELEASED UNDER THE AIBP DURING  
LAST THREE YEAR**

Sl. No.	State	(Amount Rs in crore)		
		2012-13	2013-14	2014-15
		GRANT		
1	Andhra Pradesh	0.0000	0.0000	0.0000
2	Arunachal Pradesh	54.6650	60.0000	14.7225
3	Assam	414.0410	639.0314	465.9990
4	Bihar	9.7200	28.3500	70.8642
5	Chhattisgarh	157.2650	205.1305	
6	Goa	8.0000	0.0000	
7	Gujarat	1285.9340	607.5720	1033.9380
8	Haryana	0.0000	0.0000	
9	Himachal Pradesh	48.5190	5.4000	27.0000
10	Jammu & Kashmir	167.9470	122.1246	14.2114
11	Jharkhand	568.9860	0.0000	34.9832
12	Karnataka	368.9570	303.5288	150.8200
13	Kerala	0.0000	0.0000	
14	Madhya Pradesh	963.2170	914.4081	133.5100
15	Maharashtra	1638.8850	279.5225	32.0000
16	Manipur	375.0000	39.5900	82.6800
17	Meghalaya	59.8640	78.6370	
18	Mizoram	0.0000	0	
19	Nagaland	76.9910	55.5198	50.6108
20	Orissa	14.8180	0.0000	19.9800
21	Punjab	0.0000	0.0000	
22	Rajasthan	0.0000	0.0000	9.4900
23	Sikkim	0.0000	4.5000	
24	Telengana			65.3280
25	Tripura	17.7500	0.0000	
26	Tamil Nadu	0.0000	0.0000	
27	Uttar Pradesh	144.6380	595.7250	307.9905
28	Uttarakhand	148.8010	94.0185	96.2033
29	West Bengal	0.0000	0.0000	
	<b>Total</b>	<b>6523.9980</b>	<b>4033.0582</b>	<b>2610.3309</b>